



ITEM NO.1

R E V I S E D
COURT NO.14

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 461/2020

(Arising out of impugned final judgment and order dated 30-07-2019 in CRLA No. 2141/2008 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

VIJAY BAHADUR @ PAHADI

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(IA No. 250768/2023 - INTERIM BAIL)

WITH

Diary No(s). 39515/2019 (II)

(IA No. 250981/2023 - INTERIM BAIL)

Date : 12-01-2024 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE M.M. SUNDRESH
HON'BLE MR. JUSTICE S.V.N. BHATTI

For Petitioner(s) Mr. Gaurav Bhatia, Sr. Adv.
Mr. Utkarsh Jaiswal, Adv.
Mr. Vikas Tiwari, Adv.
Mr. Kartikey, Adv.
Ms. Yamini Singh, Adv.
Mr. Abhikalp Pratap Singh, AOR

For Respondent(s) Mr. Ardhendumauli Kumar Prasad, A.A.G.
Mr. Rohit K. Singh, AOR
Mr. Ajay Kumar Singh, Adv.
Mr. Shashi Shekhar Kumar Prasad, Adv.
Ms. Tania Sharma, Adv.
Ms. Ananya Sahu, Adv.

UPON hearing the counsel the Court made the following
O R D E R

I.A. No.250768/2023 and I.A. No.250981/2023:

Pending the Special Leave Petitions, the petitioners seek interim bail to attend and perform the family marriage.

As, this factum is not disputed, we are inclined to grant

interim bail to the petitioners for a period of two months i.e. from 15th January, 2024 to 15th March, 2024 subject to the conditions that may be imposed by the Trial Court. We make it clear that after the expiry of the said period, the petitioners shall report back to prison.

I.A. No.250768/2023 and I.A. No.250981/2023 stand allowed.

(SWETA BALODI)
COURT MASTER (SH)

(DIPTI KHURANA)
ASSISTANT REGISTRAR

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O R D E R

I.A. No.250768/2023 and I.A. No.250981/2023:

Pending the Special Leave Petitions, the petitioners seek interim bail to attend and perform the family marriage.

As, this factum is not disputed, we are inclined to grant

interim bail to the petitioners for a period of three months i.e. from 15th January, 2024 to 15th March, 2024 subject to the conditions that may be imposed by the Trial Court. We make it clear that after the expiry of the said period, the petitioners shall report back to prison.

I.A. No.250768/2023 and I.A. No.250981/2023 stand allowed.

(SWETA BALODI)
COURT MASTER (SH)

(DIPTI KHURANA)
ASSISTANT REGISTRAR